

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) (ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No. (SZ) 27 OF 2019**

IN THE MATTER OF

Shri. Kishore Kumar and Another

.... Applicants

Vs.

Union of India and others.

... Respondents

**FURTHER OBJECTIONS FILED BY THE RESPONDENT NO.11 TO THE REPORT OF
THE JOINT COMMITTEE CONSTITUTED AS PER ORDER DATED 18.10.2019 AND
03.01.2020 REGARDING THE ALLEGED POLLUTION CAUSED BY FISH MEAL
INDUSTRIES IN UDYAVARA, UDUPI DISTRICT, KARNATAKA ("the Report")**

1. That the present application i.e. O.A. No. 27 of 2019 filed by the Applicant is in relation to the alleged environmental violations by three fish meal industries including Respondent No.11 herein. The present report submitted on 03.02.2020 is being filed in furtherance of the orders of the Hon'ble NGT dated 18.10.2019 wherein a Joint Committee was constituted for the purpose of inspecting the said industries to submit a factual report regarding the allegations made in the Original Application (the "Report"). In furtherance, the Respondent No.11 has filed its objections to the Report on 07.08.2020 bearing filing number- 3305111000582019.
2. Subsequently, the Environmental Officer, Karnataka State Pollution Control Board ("KSPCB") vide letter dated 16.03.2020 informed the Respondent No.11 of certain non-compliances that were observed during the Joint Committee's inspection on 10.12.2019. In response, the Respondent No.11 vide letter dated 21.05.2020 had informed the KSPCB that immediate steps were taken to correct non-compliances. A copy of the Respondent No.11's letter dated 21.05.2020 has been attached as **Annexure- A**. It is humbly submitted by the Respondent No.11 that the observation contained in page number 16 at paragraph (f) of the Report that the Respondent No.11 has not installed a flow meter for recording water consumption has been duly taken note of and complied with as on 01.08.2020. The same has also been informed to the KSPCB vide letter dated 21.05.2020. It is submitted that photographs in respect of the installed flow meter along with the waterlog has been attached herewith as **Annexure-B and C**, respectively. However, the allegation contained in page 16 paragraph (f) of the Report that the Respondent No.11 has not obtained a Non-Objection Certificate ("NoC") from the Karnataka Ground Water Authority ("KGWA") for usage of groundwater for industrial purposes is untrue. It is submitted that the Respondent No. 11 had sought for information under the Right to Information Act, 2005 by an application dated 18.09.2020, whereby the Respondent No. 11 was informed by the Public Information Officer, District Ground Water Office, Ground Water Directorate, Udupi that the Udupi District Ground Water Office which was functional from 04.05.2017 has till date not given permission to any industry to use water from the well for any commercial purpose. The RTI report has been attached as **Annexure-D**.

FOR YASHASWI FISH MEAL AND OIL COMPANY


Managing Partner

However, as a matter of abundant caution and respecting the observation of the Joint Committee constituted by the Hon'ble NGT the Respondent No.11 had sought for an NoC from the KGWA vide letter dated 21.05.2020 for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Respondent No. 11. The correspondence regarding the same has been attached as **Annexure- E**. In a bid to comply with the observations as pointed out in the Report, the Respondent No.11 had again vide a letter followed up with the KGWA on 30.06.2021. The letter dated 30.06.2021 has been attached as **Annexure- F**.

3. Further it has been alleged in page number 17 at paragraph (k) that the Respondent No.11 had exceeded the permitted capacity of KSPCB as per the consent limit as specified in paragraph (k) of the Report. It is humbly submitted that the Committee's observations regarding the actual water consumption is false. The actual water consumption and water generation is set out in a table. The table has been attached as **Annexure- G**. Accordingly, the Respondent No.11 submits that the freshwater utilisation is 53 KLD which is well within the consented quantity of 170 KLD. Further, for all other purposes the Respondent No.11 uses only the treated water and has also reduced the consumption of fresh water. It is humbly submitted by the Respondent No. 11 that with regards to the water consumption for cooling water, the Consent for Operation ("CFO") had mentioned a limit of 70 KLD whereas the actual limit as per the logs maintained by the Respondent No. 11 was 250 KLD. It is submitted that the water being utilized for the cooling water is recycled water from its Effluent Treatment Plant ("ETP") and thus it has not consumed any excess water for this purpose and hence there is no violation of the consent limit as specified by the KSPCB. Further, it has been observed in the Report in page number 17 at paragraph (k) that the CFO dated 29.09.2018 had permitted Effluent Generation up to a limit of 138 KLD whereas the actual effluent generated as per the logs maintained by the Respondent No.11 was 282 KLD. It is humbly submitted by the Respondent No.11, during the months of November to December 2019 as mentioned as per the logs maintained by it and that as per the CFO dated 21.05.2020 the Respondent No.11 had an ETP with a capacity of treating 400 KLD and thus even if the actual effluent generated by the Respondent No.11 was more than 282 KLD, the unit had sufficient ETP capacity to treat such effluents and thus the problem of exceeding the permitted capacity does not arise in this instant case.
4. Further the observation in page number 17 at paragraph (l) that the canteen wastewater is discharged without treatment into neighbouring land is denied as false and baseless. It is submitted that the Respondent No.11 has always ensured that the wastewater generated by the canteen is treated by the ETP. It is humbly submitted that the wastewater discharged in the neighbouring land was a one-time accident, after which the neighbouring land was cleaned thoroughly by the Respondent No. 11. Pursuant to the thorough cleaning, the neighbour and the Karnataka State Pollution Control Board ("KSPCB") were duly intimated of the same. In fact, the Respondent No. 11 also sent photographs vide letter dated 13.12.2019 evidencing that the neighbouring land was cleaned up and the same is being attached herewith as **Annexure- H1 to H5**
5. The observation in page number 18 at paragraph (m) of the Report that the compiled analysis results for the period between January 2017 to October 2019 confirms that out of 28 samples collected, on 26 occasions the samples collected have met the prescribed standards with respect to Biological Oxygen Demand ("BOD"), Chemical Oxygen Demand ("COD") and Suspended Solid during September and October 2018. Further, paragraph (n) of the Report states that the performance of the existing ETP is found satisfactory with BOD removal efficiency of >96% and COD removal efficiency of about 90 %.

For YASHASWI FISH MEAL AND OIL COMPANY



Managing Partner

6. The observation in page number 18 at paragraph (q) that the Respondent No.11 has provided a storage area for storing hazardous Waste Generated but the same needs to be upgraded with adequate area and spillage collection pits and free from water entry and that it has stored hazardous wastes such ETP sludge, oil waste in the adjacent land is denied as untrue and baseless. It is submitted by the Respondent No.11 that it has a dedicated and adequate storage area for storing hazardous waste generated. However, in pursuance of the observations made by the Joint Committee in the Report, the Respondent No.11 has upgraded its storage area by increasing the area of secured storage. Further, the hazardous storage area has been equipped with a spillage collection pit and measures have been taken to ensure that the hazardous waste storage area is free from water entry. The same can be seen vide photographs as **Annexure -I1** ^{to I3}. It is pertinent to mention that the ETP sludge from fishmeal industry is non-hazardous as it is biological in nature and does not contain any hazardous chemicals. The Respondent No. 11 has also analysed the ETP discharged through a National Accreditation Board for Testing and Calibration Laboratories accredited laboratory which confirmed that the sludge contains more biological nutrients and hence used partly as raw material for fishmeal and partly as manure. The analysis report of the ETP sludge is enclosed herewith as **Annexure-J**. Further, it is humbly submitted that there is a state-of-the-art facility in the Respondent No 11's premises for the storage of hazardous waste and the allegation of the same being found in the adjacent land was an inadvertent error that had taken place on 10.12.2019. In any event, the adjacent land has been cleaned to prevent and repair any soil contamination that may have occurred and the same has been duly intimated to the KSPCB in the interest of full disclosure vide letter dated 21.05.2020. Pictures of the facility wherein the Respondent No. 11's hazardous waste is being stored have been attached as **Annexure-K** and can also be seen in **Annexure I1 to I3**.
7. It is humbly submitted by the Respondent No.11 that the allegation contained in page number 19 at paragraph (s) that the Respondent No.11 burns solid waste in an open area is denied as false and baseless. It is humbly submitted that the solid waste management systems in place at the premise of the Respondent No.11 is a state-of-the-art facility which undergoes constant upgradation. The same can be clearly seen vide photographs attached as **Annexure-L1** ^{and L2}. It is further submitted by the Respondent No.11 that it has entered into a solid waste disposal contract with a dealer who collects all the solid waste generated at the Respondent No.11's premises and disposes it himself. Any other solid waste that is collected at the Respondent No.11's premise is also sold for agricultural purposes. Thus, there arises no need for the Respondent No.11 to burn any solid waste in the open area and the allegation is illogical and false. Further, as informed by the Respondent NO.11 to the KSPCB vide its letter dated 21.05.2020, the Respondent No.11 is an ISO 14001:2015 certified company adopting strict environmental management system and has been implementing the system without any deviation as per operational control procedure prescribed in its EMS (ISO 14001:2015) manual. The certificate of the standard and the procedures have been attached as **Annexure -M**.
8. It has been alleged at page number 37 of the Report that out of the total area of 22105.996 M2, 52.59193 percentage of the Respondent No.11's unit is falling under area classified as Coastal Regulation Zone ("CRZ") pursuant to the CRZ Notification, 2011 ("CRZ Notification"). The same is denied. Further, as stated in the Respondent No.11's objections to the Report filed on 07.08.2020 the google map measurements are incorrect. It is submitted that a correct map reflecting the Respondent No. 11's premises and the correct measurements as per the CRZ classification is being attached herewith as **Annexure-N**.
9. It is humbly submitted by the Respondent No.11 that according to the Report in page number 37, the activities of the Respondent No. 11 including the parking shed with metal roofing, toilet, cooling tower, weighing bridge, portion of godown, ETP-UASB tank and metal tanks (one 2000 KLD, 4 *200 KLD) and 10 No's of T20 oil tanks are falling in the area classified as CRZ-II as per the CRZ Notification.

For YASHASWI FISH MEAL AND OIL COMPANY



Managing Partner

It is humbly submitted by the Respondent No. 11 that out of the metal tanks mentioned above one 2000 KLD and four 200 KLD tanks function as tanks to store rainwater and serve as emergency effluent water storage tanks. It is submitted that this is extremely essential and useful during the times the ETPs malfunction and ensure that even at times when ETPs fail to function that no environmental degradation takes place. Further, it is humbly submitted by the Respondent No.11 as mentioned in the Report are all not permanent structures and are in fact temporary in nature fixed to the ground with bolts and nuts and thus are capable of being relocated if necessary. In any event, as is stated hereinabove, the allegation that the Respondent No. 11 is violating the CRZ notification is untenable. Photographs evidencing that the structures falling within the said land are temporary is being attached herewith as **Annexure-01 and 02**.

10. However, in the interest of ensuring that the business of the Respondent No. 11, the livelihood of its employees who are solely dependent on the Respondent No.11 and the potential loss suffered by relocating the temporary structures is minimised, it is humbly submitted by the Respondent No.11 that the Hon'ble National Green Tribunal, Southern Zone may dispose of this Application and thereby render justice
11. The Respondent Number 11 craves the leave of this Hon'ble Tribunal to read the Objections dated 07.08.2020 bearing filing number- 3305111000582019 as a part and parcel of these Further objections.
12. It is therefore, humbly prayed before this Hon'ble Tribunal that the objections raised herein be taken on record along with objections filed on 07.08.2020 and thus render justice.

Place: Chennai

Date:



Advocate for Respondent No.11.

For YASHASWI FISH MEAL AND OIL COMPANY



Managing Partner

Respondent Number 11

**BEFORE THE NATIONAL GREEN
TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27
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IN THE MATTER OF:-

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**FURTHER OBJECTIONS FILED BY
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03.01.2020 REGARDING THE
ALLEGED POLLUTION CAUSED BY
FISH MEAL INDUSTRIES IN
UDYAVARA, UDUPI DISTRICT,
KARNATAKA (“the Report”)**

**M/s T.K.BHASKAR (671/95)
SRINATH SRIDEVAN (1109/95)
K.HARISHANKAR (762/96)
ADVOCATES
Counsel for 11th Respondent**

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
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OBJECTIONS TO THE REPORT OF THE COMMITTEE**

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Dated at Chennai on this 13th Day of September, 2021



Counsel for Respondent No. 11

ANNEXURE A



Yashaswi
Marine Ingredients

Enriching Growth...

Ref No: YFM/O-155/2019-20

Date: 21.05.2020.

To,

Environmental Officer,
Karnataka State Pollution Control Board,
Regional Office, Plot No 36-C,
Shivalli Industrial Area,
Manipal-576 104.

Dear Sir,

Sub: Reply letter to non-confirmations found during industry Visit.

Ref: 1. Your Letter No PCB/UDUPI/EO/MO/Notice/2019-20/1308 dated 16.03.2020 &

2. Industry Inspection by Committee constituted by Hon'ble NGT.

With reference to the above cited subject, we wish to inform you that, we have received above mentioned letter on 21.03.2020. In this letter you have mentioned about some of the non-compliance of the water (Prevention and Control of Pollution) Act, 1974.

We have taken immediate steps to correct non-compliances as per your above mentioned letter in line with compliance of Water Act, 1974. Following steps we have taken-

- a. The source of water supply for industrial is open well and bore well. However, the unit has not installed flow meter for recording water consumption. Also, the unit has not obtained Noc from the Karnataka Ground water Authority (KGWA) for usages of groundwater for industrial purposes.

As: Source of water is open well, which is existed in the survey 110/4a, 110/15, 110/9c, 110/5b, 110/4b, and 110/15, where our factory premises is located. And this open well is existed in this survey number since long back, which was used by earlier owner for agriculture purpose. Now we have applied for permission from Karnataka Ground Water Authority (KGWA) for usage of ground water for Industrial purpose. Copy of application with acknowledgement enclosed for your reference. **(ANNEXURE 1)**

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

GSTIN : 29AAAFY6841M1Z1

- * Recognised by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- * Producer Member of IFFO

We have now taken action to install flow meter to measure the water consumption, photograph enclosed. (ANNEXURE 2)

- b. The Committee observed that the actual water consumption reported and effluents generated are exceeding the permitted capacity of KSPCB in the consent.

Sl. No	Purpose	Water Consumption(K LD)		Effluent Generation (KLD)	
		As per CFO	Actual	As per CFO	Actual
1	Domestic	8	15	7	10
2	Industrial-				
	a. Agriculture	80	42	0.0	0.0
	b. Boiler feed	20	30	5.0	-
	c. Cooling Water	70	250	0.0	-
	d. Process Water	0.0	0.0	138	282
	e. Others- washings	-	39	0.0	39
	Total	170	361	143	321

Ans: The actual water consumption and water generation is as follows:

Sl. No	Purpose	Water Consumption in KLD		Waste Water Generation in KLD
		Fresh Water Consumption	Treated Water Utilization	
1	Domestic	15	0	10
2	Industrial			
	Agriculture	0	42	0.0
	Boiler feed	30	0	2.0
	Cooling Water	0	250	-
	Process Water	0	0	282
	Others- Washings	8	39	47
	Total	53	331	341

As can be seen from the table above fresh water utilization is 53 KLD which is well within the consented quantity of 170 KLD. For the rest of the purposes, we are using treated water only and reduced the fresh water consumption. Further we are requesting your kind self to change the water consumption and waste water



generation details in the consent order as per above table and issue corrigendum on consent order.

- c. The domestic sewage is managed through septic tank and septage is cleared by the Municipality. Whereas the canteen waste water is discharged without treatment into neighbouring land.

Ans: Canteen waste water is already connected to ETP. But, at the time of committee's visit some leakage was in the pipeline leading to ETP and same as been rectified now. We are managing domestic sewage through septic tank and septage cleared through Udupi municipality once in a year. Bank challan copy for having paid the charges is enclosed.

(ANNEXURE-A)

- d. The committee was informed that KSPCB has been collecting ETP treated effluent samples regularly to verify with the discharge standards. The complied analysis results for period from January 2017 to October 2019 confirms that out of 28 samples collected 2 occasions the samples exceeded the prescribed standards w.r.t BOD, COD and SS during September & October 2018.

Ans: It is true that out of 28 samples collected from ETP, 2 samples are not confirming where COD, BOD and SS are more than stipulated limit. Now we are taking utmost care in ETP treatment and all the results are in line with stipulated standards specified as per KSPCB Consent.

- e. The unit has provided storage area for storing Hazardous waste generated, but the same needs to be upgraded with adequate area and spillage collection pits and free from water entry. The committee also noticed that hazardous waste such ETP sludge, oil waste etc. are stored in adjacent land in unscientific way causing soil contamination. The hazardous waste authorisation needs to be amended with all type of hazardous and other wastes.

Ans: It is to be bought to your kind notice that, ETP sludge from fishmeal industry is non-hazardous as it is biological in nature, it does not contain any hazardous chemicals. We have also got that ETP sludge analysed through NABL accredited laboratory and found that the sludge contains more of biological nutrients (NPK and Carbon) and hence is used partly as raw material for fishmeal and partly as manure. The analysis report of ETP sludge is enclosed for kind reference.

(ANNEXURE 3)



We are generating used oil from DG set as hazardous waste and for which we have obtained authorization. We have dedicated storage place for this used oil. However, the same has been upgraded as per your direction, by increasing the area of the secured storage.

- f. There was not much odour within the premises, but as the very nature of activity involves fish, fish smell was in the surrounding area.

Ans: Thank you for your comments regarding odour control within the factory premises. We will take utmost care in controlling odour within the factory premises.

- g. The unit burns solid wastes etc. in open area, need to stopped. The solid waste management within the premises is ignored and needs improvement.

Ans: We are ISO 14001:2015 certified company adopting strict environmental management system in our industrial premises. We have strictly informed the Plant Managers, Supervisors to implement the environment management system including solid waste management without any deviation as per operational control procedure (OCP) prescribed in our EMS (ISO 14001:2015) manual, Certificate of the standard and procedures are enclosed. (ANNEXURE 4).

Further regarding removing the pipeline, we submit that, at present we are recycling treated water back into cooling purpose, gardening and floor washing. However during rainy season our above requirement for treated water is reduced substantially. And in such cases we may have to discharge treated water into the Sea after meeting with KSPCB standards. Hence, we request you to permit Sea discharge in case of emergencies. We assure that, we will not discharge Treated water into Sea unless emergencies as mentioned above.

We once again assure that, we will not violate any terms and conditions as specified in our consent letter either of Air Act or Water Act.

Thanking You Yours faithfully

For Yashaswi Fish Meal and Oil Company

[Signature]
Authorised Signatory

- Encls: 1. Annexure-1
2. Annexure-2
3. Annexure-3 and
4. Annexure-4



in date in case of penalty leviable items.

www.nrc.gov.in/pay/checkChallanStatus.htm



ನಗರಸಭೆ, ಉಡುಪಿ
City Municipal Council,
Udupi

ಜನಗಣತಿಯ ಪ್ರತಿ
Citizen Copy

ಚಲನ್ ಸಂಖ್ಯೆ

22747UDPOC29122018

Yashasvi Fish Mill and Oil Co

ಸಂ. OC-UDP-2018-19-18385 ಮೊ.ಸಂ. 9686695413

Manipal

ಉಪವೇವೆ	ಪಾವತಿ ವಿವರ	ಮೊತ್ತ
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ಪಾವತಿಸಬೇಕಾದ ಒಟ್ಟು ಮೊತ್ತ		7000.0

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ಮೊತ್ತ ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಬ್ಯಾಂಕ್ ವಿವರಗಳು/Bank Details

ಬ್ಯಾಂಕ್ / ಕಾಪಿಲು ಹೆಸರು UNION BANK OF INDIA / Udupi

ಛೇಕ್ ಸಂಖ್ಯೆ 502402050000002

ಛೇಕ್ ದಾರರ ಹೆಸರು Municipal Commissioner

ಚೆಕ್ / ಡಿ.ಡಿ. ವಿವರಗಳು / Cheque/DD details

ಚೆಕ್ / ಡಿ.ಡಿ. ಸಂಖ್ಯೆ / ದಿನಾಂಕ /

ಪಾವತಿದಾರರ ಸಹಿ /
Remitters Signature

ನಗದು ಗುಮಾಸ್ತನ ಸಹಿ /
Cashier Signature

ದಿನಾಂಕ / Date : 29-12-2018 ಸಮಯ / Time : 12:27 PM

ANNEXURE - A



in date in case of penalty leviable items.

www.mrc.gov.in/epay/checkChallanStatus.htm



ನಗರಸಭೆ, ಉಡುಪಿ
City Municipal Council,
Udupi

ನಾಗರಿಕರ ಪ್ರತಿ
Citizen Copy

ಚಲನ್ ಸಂಖ್ಯೆ *

143348UDPOC30082019

FISH MEAL AND FISH PRODUCTS YASHASWI FISHMEL

ಸಂ. OC-UDP-2019-20-13150 ಮೊ.ಸಂ. 9449956335

UDUPI

ಉಪಸೇವೆ	ಪಾವತಿ ವಿವರ	ಮೊತ್ತ
ಫೈನಲ್ ಪಾವತಿಯ ಬಾಡಿಗೆ	12-50	9620.0

ನವತಿಸಬೇಕಾದ ಒಟ್ಟು ಮೊತ್ತ	9620.0
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Nine Thousand Six Hundred And Twenty Rupees Only

ಮೊತ್ತ ಸಂದಾಯ ಮಾಡಬೇಕಾದ ಬ್ಯಾಂಕ್ ವಿವರಗಳು/Bank Details

ಬ್ಯಾಂಕ್ / ಶಾಖೆಯ ಹೆಸರು	UNION BANK OF INDIA / Udupi
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ಐಟಿ ಸಂಖ್ಯೆ	5024020500000002
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ಐಟಿ ದಾರರ ಹೆಸರು	Municipal Commissioner
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ಚೆಕ್ / ಡಿ.ಡಿ. ವಿವರಗಳು / Cheque/DD details

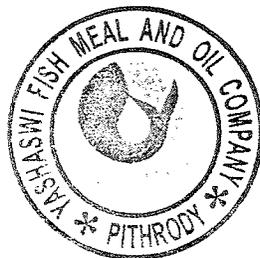
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Software without fail.

30 AUG 2019
CASH RECEIVED



ANNEXURE-1



Yashaswi
Marine Ingredients

Enriching Growth...

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

ರಿಗೆ,

ನಿಯೋಜಿತ ಅಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,
ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ,
ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ. ಕರ್ನಾಟಕ.

ಮಾನ್ಯರೇ,

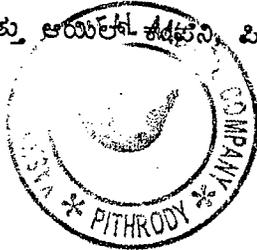
ವಿಷಯ: ಕೈಗಾರಿಕಾ ಘಟಕ ಮತ್ತು ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಕೆಗಾಗಿ,
ಈಗಾಗಲೇ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕಾಗಿ ತಮ್ಮ
ಅನುಮತಿ ಕೇಳುವರೇ ಅರ್ಜಿ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಾವು ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಎನ್ನುವ ಹೆಸರಿನಲ್ಲಿ,
ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತ್ತೋಡಿಯ ಸ.ನಂ.110/15, 110/15, 110/9C2B2, 110/4B, 110/4A,
110/9C2B1-P1, 110/9C2B1-P2 ಹಾಗೂ 110/5B ನಲ್ಲಿ ಮೀನುಹುಡಿ ಮತ್ತು ಮೀನಿನ ಎಣ್ಣೆ ಘಟಕವನ್ನು
ಸ್ಥಾಪಿಸಿ ಕಾರ್ಯಚರಿಸುತ್ತಿದ್ದೇವೆ. ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ ಘಟಕ ಹಾಗೂ ಘಟಕದ
ಕ್ಯಾಂಟೀನ್‌ನ ಸಲುವಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿದ್ದೇವೆ.

ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನಿಯಮದ ಪಾಲನೆಗಾಗಿ, ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ
ನೀರನ್ನು/ಅಂತರ್ಜಲದ ಬಳಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೋರಿ, ನಿಗದಿತ ಶುಲ್ಕದೊಂದಿಗೆ, ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು
ಸಲ್ಲಿಸುತ್ತಿದ್ದೇವೆ.

ಇಂತೀ ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಪಿತ್ತೋಡಿ, ಇದರ ಪರವಾಗಿ,

ಅಡಕತೆ ಪಾಲುದಾರರು



- ಅಡಕಗಳು: 1. ಅರ್ಜಿ ನಮೂನೆ-1ಬಿ
2. ಡಿ.ಡಿ. ನಂ.190260 D 23.03.2020
3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅನುಮತಿ ಪತ್ರ.
4. ಪಹಣಿ ಪತ್ರಗಳ ಪ್ರತಿ (ಭೂ ದಾಖಲೆಯ ಬಗ್ಗೆ)
5. ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ನಕಾಶೆಯ ಪ್ರತಿ
6. ಫೋಟೋ ಕಾಂಪೌನ ಪ್ರತಿ

ಇದನ್ನು ಧರಿಸುವುದಿಲ್ಲವೆಂದು ಕಛೇರಿ.

ನೀಡು ಅಂತರ್ಜಲ ಕಛೇರಿ
ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ
ಉಡುಪಿ

21/05/2020

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udipi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.com

W: www.yashaswifishmeal.com / www.fishmealoil.com

GSTIN : 29AAAFY6841M1ZI



- * Recognised by Ministry of Commerce as Export H
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- * Producer Member of IFFO

ನಮೂನೆ -1 ಬಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರ ಬಳಕೆಗೆ ಪ್ರಸ್ತುತ ಇರುವ ಹಾಗೂ ಹೊಸಬಾವಿ/ಕೊಳವೆಬಾವಿ ತೋಡುವುದಕ್ಕಾಗಿ /ಕೊರೆಯುವುದಕ್ಕಾಗಿ ಅರ್ಜಿ.

1. ಅರ್ಜಿದಾರನ ಹೆಸರು	ಸಾಧು ಸಾಲ್ಕಾನ್ ಆಡಳಿತ ಪಾಲುದಾರರು.
2. ವಿಳಾಸ: ಮನೆ ಸಂಖ್ಯೆ: ರಸ್ತೆ: ಗ್ರಾಮ/ಪಟ್ಟಣ/ತಾಲೂಕು/ಜಿಲ್ಲೆ	ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, 9184 ಬಿ, ಅಂಚೆ ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಉಡುಪಿ -574118.ಕರ್ನಾಟಕ.
3. ಉದ್ದೇಶಿತ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯ ಸ್ಥಳ ಸರ್ವೆ ನಂಬರ್/ ಪ್ಲಾಟ್ ನಂ.	ಸ. ನಂ.110/15,110/15, 110/9c2b2,110/4b,110/4a,110/9c2b1-p1, 110/9c2bi- p2 and 110/5b.
4. ಬಾವಿ/ಕೊಳವೆ ಬಾವಿ ಕೊರೆಯುವ ಉದ್ದೇಶ	ಈಗಾಗಲೇ ಇರುವ ಹಳೆಯ ತೆರೆದ ಬಾವಿ
5. ನೀರು ಪೂರೈಕೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ	ಇದು ಹಳೆಯ ಬಾವಿಯಾಗಿದ್ದು ಸುಮಾರು 25 ಅಡಿ ಅಗಲ ಹಾಗೂ 23 ಅಡಿ ಆಳವಿದೆ. ಈ ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ. ಇದರಲ್ಲಿ ಕೊನೆಗೆ (ಅಕೇರಿಗೆ) ಸರಾಸರಿ 5 ಅಡಿಗಳಷ್ಟು ನೀರುತ್ತದೆ.
6. ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ದೂರ	ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ
7. ಸಂದಾಯದ ವಿವರಗಳು (ಅ) ಮೋಜಣಿ ವೆಚ್ಚಗಳು (ಆ) ಡಿ.ಡಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ (ಇ) ಬ್ಯಾಂಕು	ರೂ 500.00 ಡಿ.ಡಿ ಸಂ. 190260 ದಿನಾಂಕ 23.03.2020 ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮಲ್ಲೆ ಶಾಖೆ.

ಮೇಲೆ ತಿಳಿಸಿರುವ ವಿವರಗಳು ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ನಂಬಿಕೆಯಷ್ಟರ ಮಟ್ಟಿಗೆ
ಸತ್ಯವಾಗಿರುತ್ತದೆಯೆಂದು ನಾನು ಈ ಮೂಲಕ ಘೋಷಿಸುತ್ತೇನೆ.

For YASHASWI FISH MEAL & OIL COMPANY

ಸ್ಥಳ: ಪಿತ್ತೋಡಿ, ಉಡುಪಿ

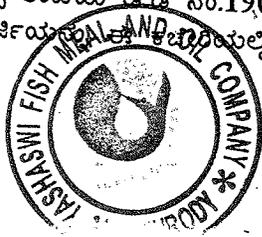
ಅರ್ಜಿದಾರನ ಸಹಿ
Authorised Signatory

ದಿನಾಂಕ: 21.05.2020

ಸೂಚನೆ: ಬೆಂಗಳೂರಿನಲ್ಲಿ ಸಂದಾಯವಾಗುವಂತೆ CHAIRMAN KARNATAKA GROUND WATER
AUTHORITY ಇವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದ ಐದು ನೂರು ರೂಪಾಯಿಗಳ ಡಿ.ಡಿಯನ್ನು ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಬೇಕು.

ಸ್ವೀಕೃತಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರ ಬಳಕೆಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪ್ರಸ್ತುತ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ
ಘಟಕ ಮತ್ತು ಕೈಗಾರಿಕಾ ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಸುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಶ್ರೀ ಸಾಧು ಸಾಲ್ಕಾನ್ ಇವರಿಂದ ದಿನಾಂಕ
23.03.2020 ರಂದು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್ ಮಲ್ಲೆ ಶಾಖೆಯ ಡಿ.ಡಿ ಸಂ.190260 ದಿನಾಂಕ 23.03.2020 ಮೂಲಕ 500.00
ರೂಪಾಯಿಗಳ ಶುಲ್ಕದೊಂದಿಗೆ ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು ಆಧಾರ್‌ನಲ್ಲಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.





0133
बी.एस.ए. कोड
- 1 CODE

मल्ले - 576 118 (कर्नाटक)
MALPE - 576 118 (Karnataka)

ड्राफ्ट की श्रृंखला क्र. /
Br. Sr. No. of D.D. 013313019887

DEMAND DRAFT

2 3 0 3 2 0 2 0
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रुपय में / Ph.No. 0820 2537580 Not over रु./र 501 से अधिक नहीं

N DEMAND PAY CHAIRMAN KARNATAKA GROUND WATER AUTHORITY OR ORDER

मि. जाने पर
RUPEES FIVE HUNDRED ONLY.*

प्राप्त मूल्य के बदले अदा करे ₹ 500.00

FOR VALUE RECEIVED

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CBS

कृते सिंडिकेट बैंक / For SYNDICATE BANK

Service branch Bangalore
(अदाकर्ता शाखा / DRAWEE BRANCH)

IFSC : SYNB0000133



वारी करी की तारीख से 3 महीने तक वैध
VALID FOR 3 MONTHS FROM DATE OF ISSUE

YASHAWJI FISH MEAL

बी.आई.कोड/BI Code
403

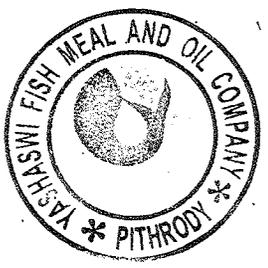
प्राधिकृत हस्ताक्षर /
Authorised Signatory

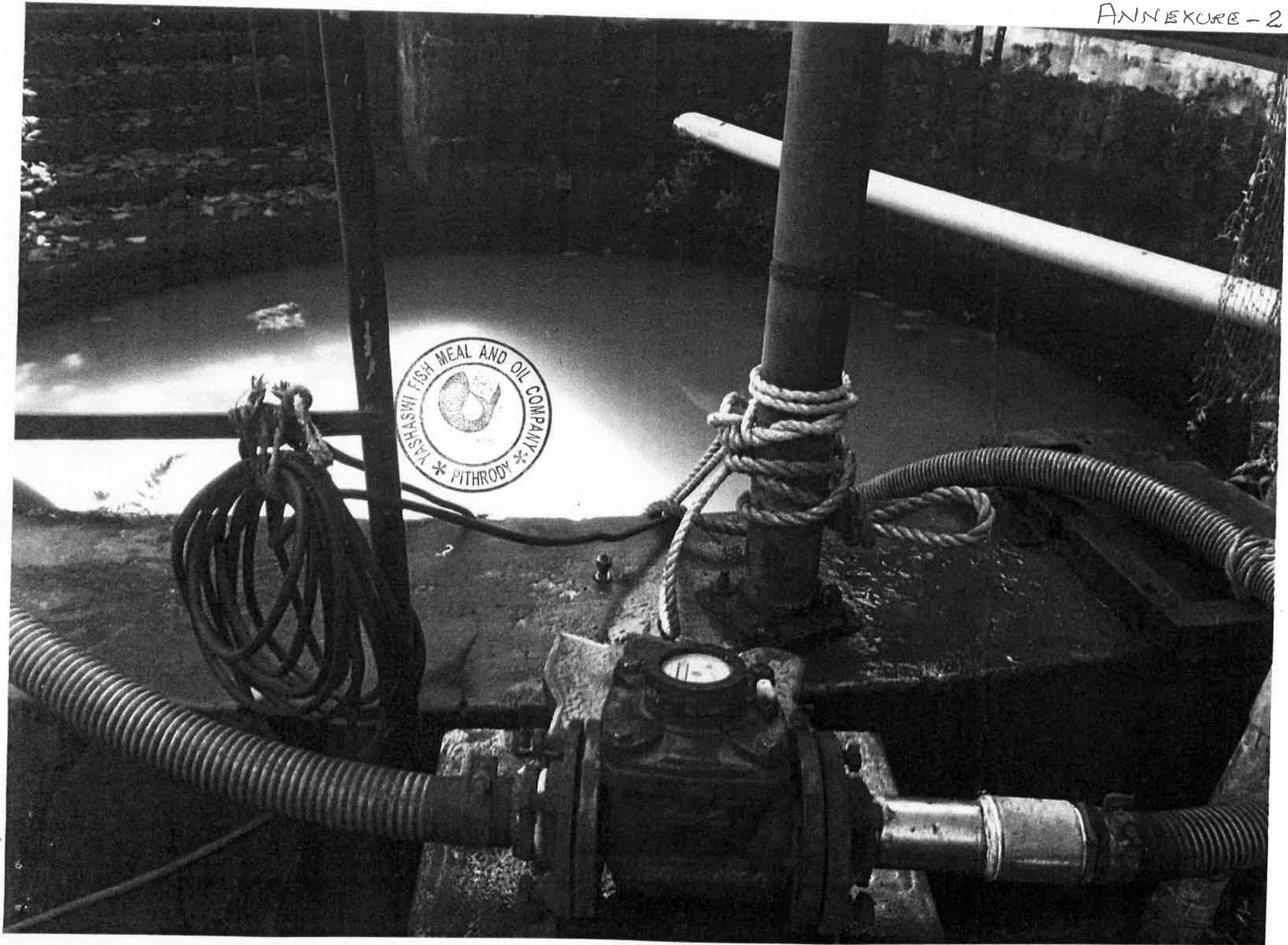
प्राधिकृत हस्ताक्षर /
Authorised Signatory

MDCW भेजक का नाम / REMITTER'S NAME

Please sign above

190260 000025000 000133 16





ANNEXURE-3

Hubert Enviro Care Systems (P) Ltd.

C-45, Industrial Estate, Baikampady, Mangalore, Karnataka - 575011.
Ph: 0824 - 2408111, Email: kro@hecs.in, Website: www.hecs.in

H.O.: # 18, 92nd Street, Ashok Nagar, Chennai - 600 083.
Ph: 42985555 Fax : 42985500 E-mail : labsales@hecs.in

**Laboratory Services Division**

Accredited by NABL in the fields of Chemical
ISO 9001, 14001 & OHSAS 18001 Certified.

Certificate No. TC-5786

TEST REPORT

Name of the Client : M/s. Yashaswi Fish Meal & Oil Company.,
Address of the Client : 9-184B, Post Pithrody,
Udyavara, Udupi-574118
Karnataka
Sample Description : Sludge
Sample Mark : Sludge-1
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 27/08/2018 - 27/08/2018
Analysis Commenced On : 27/08/2018

Page : 1 of 1

Report No. : HECS/SL/001/270818
Report Date : 10/09/2018

Completed On : 07/09/2018

S.No.	Parameters	Units	Result	Test Method
1	Bulk Density	gm/cm ³	1.26	ASTM D4531-15
2	Moisture	%	54.26	IS 2720 Part 2 Reaff.2000
3	pH @ 25°C (20% Solution)	-	7.24	IS 2720 (Part 26)-1982
4	Electrical Conductivity (20% Solution)	µS/cm	520.0	IS 14767:2000
5	Total Organic Carbon (Dry wt)	%	1.96	IS 2720 Part 11
6	Total Nitrogen As N (dry wt)	%	2.51	IS 14684
7	Total Phosphorous as P ₂ O ₅ (dry wt)	%	2.36	IS 10518-1982 Reaff 2003
8	Total Potassium as K ₂ O (dry wt)	%	0.24	APHA 4500-P: 2017
9	Sum of Total Nitrogen as N, Total Phosphorous as P ₂ O ₅ (dry wt) & Total Potassium as K ₂ O (dry wt)	%	5.11	
10	C:N ratio (Dry mass)	%	20:1	Dry Combustion & modified Kjeldahl method
11	Pathogens	Per 100 mL	Nil	HECS/micro/SOP/003
12	Arsenic as AS ₂ O ₃	mg/Kg	2.19	EPA 3050B: 1996
13	Cadmium As Cd	mg/Kg	1.12	EPA 3050B: 1996
14	Chromium as Cr	mg/Kg	3.8	EPA 3050B: 1996
15	Copper as Cu	mg/Kg	32.5	EPA 3050B: 1996
16	Lead as Pd	mg/Kg	4.9	EPA 3050B: 1996
17	Nickel as Ni	mg/Kg	3.8	EPA 3050B: 1996
18	Zinc as Zn	mg/Kg	4.0	EPA 3050B: 1996
19	Mercury as Hg	mg/Kg	BDL (DL 0.05)	EPA 3050B: 1996

Note:-gm/ cm³ - grams per cubic centimetres, mg/kg-milligrams per kilograms, %-Percentage.

End of Report



Authorized Signatory

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test reports will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after receiving or issue of test report. 5. The test results relate only to the test items. 6. # not under scope of accreditation.

Environmental Management System Manual

ISO 14001: 2015

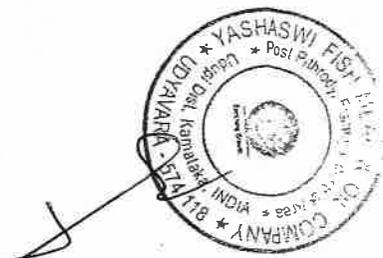


Enriching Growth...

Yashaswi
Marine Ingredients

Doc Name. : EMS
Issue No. : 1.0
Rev. No. : 0.0
Date : 01/03/2018

PREPARED BY	APPROVED BY



8.1.1.14. OPERATIONAL CONTROL PROCEDURE FOR STORAGE & DISPOSAL OF CHEMICAL CONTAINERS

RESPONSIBILITY: STORE DEPARTMENT:

- ✓ All Container are stored in the rack which is allotted to it.
- ✓ All Chemical Stored Container should packed and stored away from the heat.
- ✓ In case of Loose Container i.e. when partially used should be tightly closed
- ✓ No Chemical Should be mixed and stored in the same location
- ✓ MSDS to be displayed in the appropriate the Location of the Chemical Storage
- ✓ As per the MSDS guide line Chemical should be handled
- ✓ All the empty chemical containers from process will be moved to ETP Collection sump area
- ✓ Containers should be cleaned thoroughly with water and to be moved to scrap
- ✓ Rinse water from container should be disposed in ETP stream only.
- ✓ The Empty container will be disposed to the Waste disposer/Vendor
- ✓ The Waste container after washing in ETP it can be used for some internal Purpose or Disposed to the vendor after approval from the Human Resource Department

8.1.1.15. OPERATION PROCEDURE FOR GENERATION AND DISPOSAL OF USED LEAD ACID BATTERIES AND OTHER

Responsibility: Maintenance IN Charge

- ✓ All the Lead – acid batteries to be replaced only by the authorized persons.
- ✓ List of Lead Acid Batteries to be Kept by the Maintenance Department
- ✓ Distilled Water Level to be Checked and maintained as per the Requirement
- ✓ Battery Distributed water filling caps shall be retightened after water filling (or) charges due to over then and to avoid acid water spillage
- ✓ Operator shall aware the Lead acid batteries management and handling consuming the batteries (management and handling rules 2001)
- ✓ Used Lead acid batteries will be collected & disposed to authorized battery dealer & record should be maintained.

8.1.1.16. OPERATION CONTROL PROCEDURE FOR COLLECTION AND DISPOSAL OF ALL OTHER WASTES

RESPONSIBILITY: UTILITY /HOUSEKEEPING DEPARTMENT:

1. Cotton waste
2. Stationery items & carton boxes



 Yashaswi <small>Quality. Integrity. Innovation.</small>	EMS MANUAL		ISSUE NO: 1.0	01-03-2018
	SECTION: 8	OPERATION		PAGE NO:47

3. Broken plastic crates and other broken plastic items
4. Used polythene cover / sheet
5. Wood material and saw dust
6. Metal scrap
7. Oil seal, O rings and oil, diesel.& Air Filters and V Belts
8. Grinding powders
9. Used Tube Lights

- ✓ All the above mentioned wastes are to be collected, Segregated and stored in the scrap yard in the identified place every day.
- ✓ Waste stored in the scrap yard will be periodically disposed to the approved vendor
- ✓ No waste is allowed to go out of the company premises without the permission of Utility Department.
- ✓ Only Non Hazardous Waste will be disposed to the Approved Vendor
- ✓ While Transporting or Loading the Vehicle of the Vendor check that it doesn't spill around the Place as well as on the way to the destination.

8.1.1.17. OPERATION CONTROL PROCEDURE FOR EMERGENCY SITUATION

Responsibility: Manager Plant & Admin.

The following situations are identified as Emergency situation

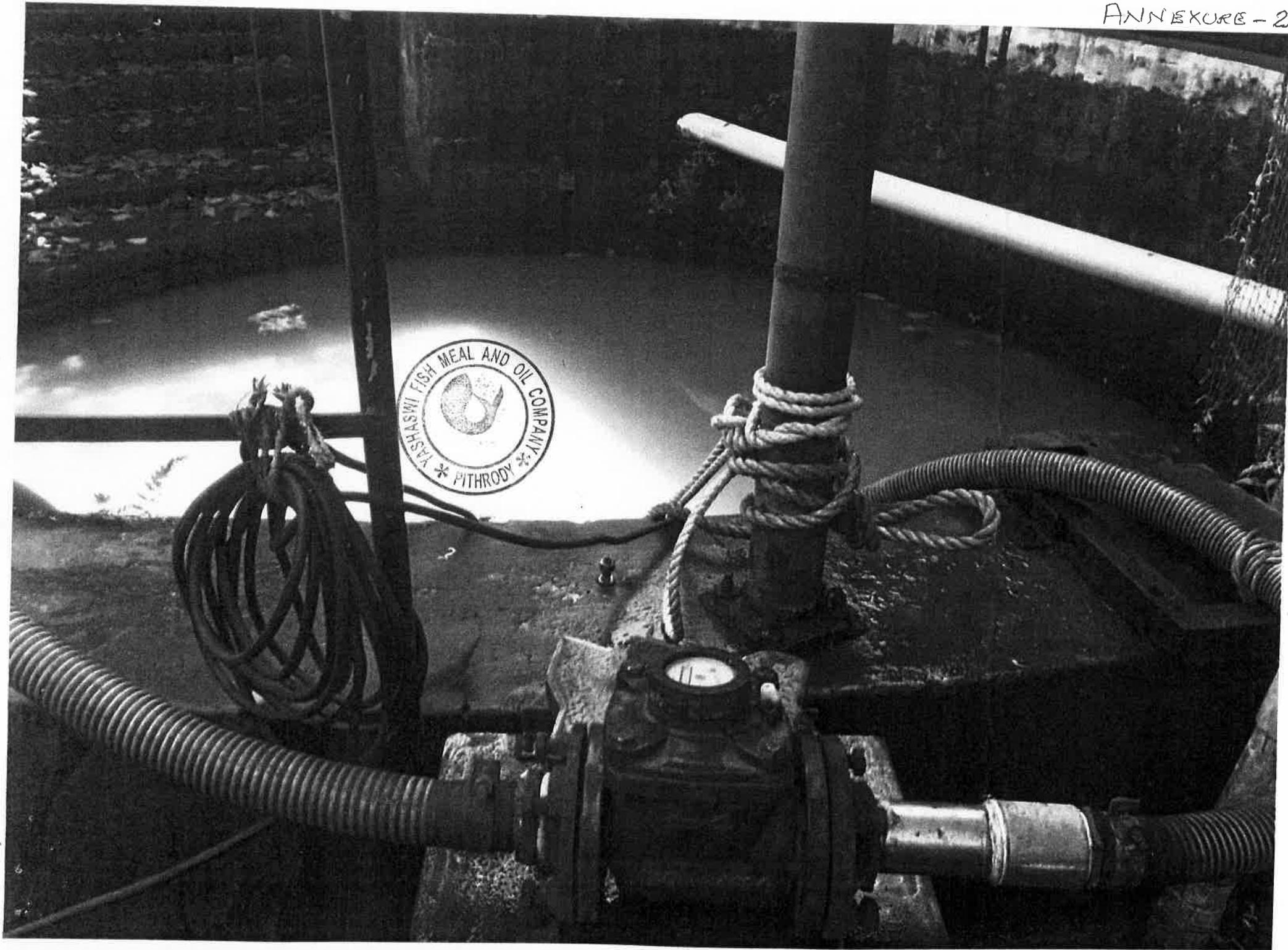
FIRE:

General Fire

DG fire

- ✓ In case of Fire the shift supervisor goes to the location along with Fire extinguisher operator.
- ✓ The Emergency rescue team will be identified to meet the emergency situation
- ✓ First Aid Trained employees to be called in emergency assembling area.
- ✓ In case of major fire the Human Resource Department is informed immediately and then declares the emergency Based on the situation and informs the security to press emergency alarm to assemble all the Employees near the Emergency Assemble Area.
- ✓ The Emergency Team will ensure all the Person have been led to safe assembly point.(Safety Zone)
- ✓ If the fire is of disastrous scale immediately, Human Resource will seek the help from the external agencies like Fire brigade and ambulance.





YASHASWI FISH MEAL AND OIL COMPANY WELL WATER CONSUMPTION REPORT				DEPARTMENT	PLANT
DATE	INITIAL READING	FINAL READING	DIFFERENCE	SECTION	BOILER
				TOTAL WATER CONSUMPTION (LTRS)	SIGNATURE
01-08-2020	28653.9	28655.3	1.4	1400	Prabhakar
02-08-2020	28655.3	28656.7	1.4	1400	Prabhakar
03-08-2020	28656.7	28659.7	3	3000	Prabhakar
04-08-2020	28659.7	28662.2	2.5	2500	Prabhakar
05-08-2020	28662.2	28663.3	1.1	1100	Prabhakar
06-08-2020	28663.3	28664.9	1.6	1600	Prabhakar
07-08-2020	28664.9	28666.4	1.5	1500	Prabhakar
08-08-2020	28666.4	28667.6	1.2	1200	Prabhakar
09-08-2020	28667.6	28667	0	0	Prabhakar
10-08-2020	28667.6	28669.2	1.6	1600	Prabhakar
11-08-2020	28669.2	28670.6	1.4	1400	Prabhakar
12-08-2020	28670.6	28670.6	0	0	Prabhakar
13-08-2020	28670.6	28675.2	4.6	4600	Prabhakar
14-08-2020	28675.2	28679.4	4.2	4200	Prabhakar
15-08-2020	28679.4	28684.1	4.7	4700	Prabhakar
16-08-2020	28684.1	28688.1	4	4000	Prabhakar
17-08-2020	28688.1	28693.5	5.4	5400	Prabhakar
18-08-2020	28693.5	28699.1	5.6	5600	Prabhakar
19-08-2020	28699.1	28707.6	8.5	8500	Prabhakar
20-08-2020	28707.6	28715.8	8.2	8200	Prabhakar
21-08-2020	28715.8	28717.7	1.9	1900	Prabhakar
22-08-2020	28717.7	28719.7	2	2000	Prabhakar
23-08-2020	28719.7	28727.7	8	8000	Prabhakar
24-08-2020	28727.7	28738.6	10.9	10900	Prabhakar
25-08-2020	28738.6	28752.6	14	14000	Prabhakar
26-08-2020	28752.6	28768.2	15.6	15600	Prabhakar
27-08-2020	28768.2	28781.6	13.4	13400	Prabhakar
28-08-2020	28781.6	28791.5	9.9	9900	Prabhakar
29-08-2020	28791.5	28798	6.5	6500	Prabhakar
30-08-2020	28798	28808.3	10.3	10300	Prabhakar
31-08-2020	28808.3	28816.8	8.5	8500	Prabhakar

WELL WATER CONSUMPTION REPORT

SECTION

BOILER

DATE	INITIAL READING	FINAL READING	DIFFERENCE	TOTAL WATER CONSUMPTION (LTRS)	SIGNATURE
01-09-2020	28816.8	28825.3	8.5	8500	Prabhakar
02-09-2020	28825.3	28834.5	9.2	9200	Prabhakar
03-09-2020	28834.5	28843.6	9.1	9100	Prabhakar
04-09-2020	28843.6	28852.6	9	9000	Prabhakar
05-09-2020	28852.6	28861.7	9.1	9100	Prabhakar
06-09-2020	28861.7	28870.7	9	9000	Prabhakar
07-09-2020	28870.7	28879.9	9.2	9200	Prabhakar
08-09-2020	28879.9	28889.2	9.3	9300	Prabhakar
09-09-2020	28889.2	28898	8.8	8800	Prabhakar
10-09-2020	28898	28905	7.5	7500	Prabhakar
11-09-2020	28905.5	28912.5	7	7000	Prabhakar
12-09-2020	28912.5	28920.5	8	8000	Prabhakar
13-09-2020	28920.5	28931.5	11	11000	Prabhakar
14-09-2020	28931.5	28943.6	12.1	12100	Prabhakar
15-09-2020	28943.6	28956.3	12.7	12700	Prabhakar
16-09-2020	28956.3	28969.2	12.9	12900	Prabhakar
17-09-2020	28969.2	28981.1	11.9	11900	Prabhakar
18-09-2020	28981.1	28993.1	12	12000	Prabhakar
19-09-2020	28993.1	29004.9	11.8	11800	Prabhakar
20-09-2020	29004.9	29014.5	9.6	9600	Prabhakar
21-09-2020	29014.5	29014.5	0	0	Prabhakar
22-09-2020	29014.5	29014.5	0	0	Prabhakar
23-09-2020	29014.5	29024	9.5	9500	Prabhakar
24-09-2020	29024	29034	10	10000	Prabhakar
25-09-2020	29034	29044.3	10.3	10300	Prabhakar
26-09-2020	29044.3	29055.7	11.4	11400	Prabhakar
27-09-2020	29055.7	29068.2	12.5	12500	Prabhakar
28-09-2020	29068.2	29080.4	12.2	12200	Prabhakar
29-09-2020	29080.4	29092.5	12.1	12100	Prabhakar
30-09-2020	29092.5	29108	15.5	15500	Prabhakar

ANNEXURE D



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,
ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ, ಉಡುಪಿ-576104

Senior Geologist, District Ground Water Office, Ground Water Directorate,
Rajathadri, Manipl, Udupi-576104

ಇ-ಮೇಲ್: gwdudupi@gmail.com

ದೂರವಾಣಿ : 0820-2574376

ಸಂ.ಹಿಭೂವಿ/ಅಂಜನಿ/ಮಾಹ/2020-21/ 334

ದಿನಾಂಕ: 18-09-2020

ಇವರಿಗೆ,

ರವಿ ಕುಮಾರ

ವಕೀಲರು

ದೇವರಾಜ್ ಟಿವರ್, ಎರಡನೇ ಮಹಡಿ

ಕೋರ್ಟ್ ಕಾಂಪ್ಲೆಕ್ಸ್ ಹತ್ತಿರ

ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005ರ ಪ್ರಕಾರ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿ
ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ನಿಮ್ಮ ಮಾಹಿತಿ ಹಕ್ಕು ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ- 18-09-2020

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, RTI ಕಾಯ್ದೆ 2005ರ
ನಿಯಮದ ಅಡಿಯಲ್ಲಿ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿಗೆ ಅನುಗುಣವಾಗಿ ಉಡುಪಿ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ
ಕಛೇರಿಯು ದಿನಾಂಕ 04-05-2017 ರಂದು ಹೊಸದಾಗಿ ಸ್ಥಾಪನೆಯಾಗಿದ್ದು ಇಲ್ಲಿಯವರೆಗೆ
ಯಾವುದೇ ಇಂಡಸ್ಟ್ರೀಸ್ ಗಳಿಗೆ ಬಾವಿ ನೀರನ್ನು ಉಪಯೋಗ ಮಾಡಲು ಅನುಮತಿ ನೀಡಿರುವುದಿಲ್ಲ
ಎಂಬ ಅಂಶವನ್ನು ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸಿದೆ.

SEETHARAMA SHETTY, BA, LL.B.

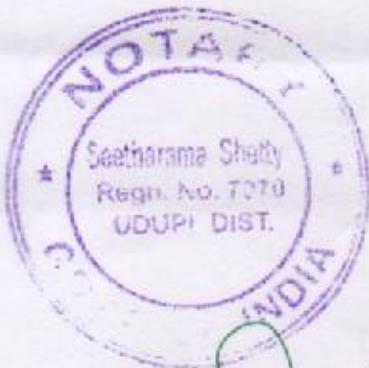
Advocate - Notary Public

Govt. of India - Reg. No. 7070

1st Floor, Maharej Building, Opp. Canara Bank

Court Road, UDUPI - 576101

ತಮ್ಮ ವಿಶ್ವಾಸಿ, Karnataka State, INDIA. Mobile: 9242177102



ಸಾರ್ವಜನಿಕ ನೋಟರಿ ಅಧಿಕಾರಿ,
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ,
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ,
ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ
ಉಡುಪಿ

TRUE COPY

NOTARY REGISTER NO

S.No. 873

Date: 21/9/2020

Bank No. 1/10

GOVERNMENT OF KARNATAKA

Senior Geologist, District Ground Water Office, Ground Water Directorate,
Rajathadri, Manipal, Udupi – 576104

Email: gwdudupi@gmail.com

Telephone: 0820-2574376

SAM.HI.BHUVI/ANJANI/MAHA/2020-21/334

Date : 18-09-2020

To,

Ravi Kumara
Advocate
Devaraja Tower, 2nd Floor,
Near Court Complex, Udupi.

Dear Sir,

Subject: Information sought by you under Right to Information Rule 2005

Ref: Your Right to Information Application dated 18-09-2020

With reference to the above subject, as per your application seeking information under Right to Information Act 2005, the Udupi District Ground Water Office is newly started on 04-05-2017 till today we are not given permission to use well water to industry, this is for your information.

Yours faithfully

signature

seal

Public Information Officer
District Ground Water Office
Ground Water Directorate
Udupi

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

SI No 793

Date. 23-09-2020

Book No 5

Truly Translated By Me :



YADAV T. KUNDER
B.Com (Bom), LL.B.
Advocate & Notary

II Floor, Bailoor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

Notary Stamp Not Available

FORM - IB

Application for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes.

1. Name of the Applicant	Sadhu Salian, Managing Partner.
2. Address	Yashaswi Fish Meal and Oil Company
House No:	9 184B, Post Pithrody,
Road:	Udyavara Village, Udupi Taluk & District.
Village/Town/Taluk/District	Udupi - 574118, Karnataka
3. Location of proposed well/Borewell	Survey No. 110/15, 110/15, 110/9C2B2, 110/4B,
Survey Number, Plot No.	110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and
	1108/5B.
4. Purpose of well/Borewell	Existing old open well
5. Existing status of water supply	This is existing open well having 23 feet depth
	and 25 feet length. This open well is within our
	Factory Premises. In the season end around
	5 feet water will be there.
6. Distance from existing functional	This open well is within our factory premises
well/borewell	
7. Details of Charges:	
a. Survey charges	Rs. 500.00
b. D D No. and date	D D No. 190260 dated 23.03.2020
c. Bank	Syndicate Bank, Malpe Branch.

I hereby declare that the above particulars are true to the best of my knowledge and belief

For YASHASWI FISH MEAL & OIL COMPANY

Place: Pithrody, Udupi.

Date: 21.05.2020

signature

seal

Authorised Signatory

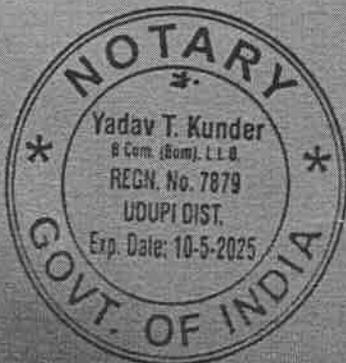
Signature of the applicant

NOTE: Rs. 500/- Demand Draft payable at Bangalore in the name of Chairman Karnataka Ground water Authority to be enclosed along with application.

ACKNOWLEDGEMENT

Application is received from Sri. Sadhu Salian for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes is received in this office along with an application and D D No. 190260 dated 23.03.2020 of Rs.500/- paid at Syndicate Bank Malpe branch.

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

Sl No 792

Date. 23-03-2020

Book No E

Truly Translated By Me :  23/03/2020



YADAV T. KUNDER

B.Com (Bom), LL.B.

Advocate & Notary

II Floor, B-100r Complex

P.P.C. Road, UDUPI - 576 101, INDIA

Mob : 94482 52343

Notary Stamp Not Available
in Karnataka

ANNEXURE E

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

ರಿಗೆ,

ನಿಯೋಜಿತ ಅಧಿಕಾರಿ,
 ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,
 ರಣಶಾಸ್ತ್ರಿ, ಮಣಿಪಾಲ,
 ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ. ಕರ್ನಾಟಕ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೈಗಾರಿಕಾ ಘಟಕ ಮತ್ತು ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಕೆಗಾಗಿ,
 ಈಗಾಗಲೇ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕಾಗಿ ತಮ್ಮ
 ಅನುಮತಿ ಕೇಳುವರೇ ಅರ್ಜಿ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಾವು ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಎನ್ನುವ ಹೆಸರಿನಲ್ಲಿ,
 ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತ್ತೂರಿಯ ಸ.ನಂ.110/15, 110/15, 110/9C2B2, 110/4B, 110/4A,
 110/9C2B1-P1, 110/9C2B1-P2 ಹಾಗೂ 110/5B ನಲ್ಲಿ ಮೀನುಹುಡಿ ಮತ್ತು ಮೀನಿನ ಎಣ್ಣೆ ಘಟಕವನ್ನು
 ಸ್ಥಾಪಿಸಿ ಕಾರ್ಯಚರಿಸುತ್ತಿದ್ದೇವೆ. ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ ಘಟಕ ಹಾಗೂ ಘಟಕದ
 ಕ್ಯಾಂಟೀನ್‌ನ ಸಲುವಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿದ್ದೇವೆ.

ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನಿಯಮದ ಪಾಲನೆಗಾಗಿ, ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ
 ನೀರನ್ನು/ಅಂತರ್ಜಲದ ಬಳಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೋರಿ, ನಿಗದಿತ ಶುಲ್ಕದೊಂದಿಗೆ, ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು
 ಸಲ್ಲಿಸುತ್ತಿದ್ದೇವೆ.

ಇಂತೀ ತಮ್ಮ ವಿಶ್ವಾಸಿ,
 ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಪಿತ್ತೂರಿ, ಇದರ ಪರವಾಗಿ,

ಅಧಿಕಾರಿ ಪಾಲುದಾರರು



- ಅಡಕಗಳು: 1. ಅರ್ಜಿ ನಮೂನೆ-1ಬಿ
 2. ಡಿ.ಡಿ. ನಂ.190260 D 23.03.2020
 3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅನುಮತಿ ಪತ್ರ.
 4. ಪಹಣಿ ಪತ್ರಗಳ ಪ್ರತಿ (ಭೂ ದಾಖಲೆಯ ಬಗ್ಗೆ)
 5. ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ನಕಾಶೆಯ ಪ್ರತಿ
 6. ಫೋಟೋ ಡಾಟರ್‌ನ ಪ್ರತಿ

ಕುರಿತು ವಿವರಿಸಿರುವಂತೆ
 ಈ ಪ್ರತಿ ಅಂತರ್ಜಲ ಕಛೇರಿ
 ಅಂತರ್ಜಲ ನಿರೀಕ್ಷಕನಿಂದ
 ಅನುಮತಿ
 21/05/2020

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

- * Recognised by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005

ನಮೂನೆ -1 ಬಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಗೆ ಪ್ರಸ್ತುತ ಇರುವ ಹಾಗೂ ಹೊಸಬಾವಿ/ಕೊಳವೆಬಾವಿ ತೋಡುವುದಕ್ಕಾಗಿ /ಕೊರೆಯುವುದಕ್ಕಾಗಿ ಅರ್ಜಿ.

1. ಅರ್ಜಿದಾರನ ಹೆಸರು	ಸಾಧು ಸಾಲ್ವಾನ್ ಆಡಳಿತ ಪಾಲುದಾರರು.
2. ವಿಳಾಸ: ಮನೆ ಸಂಖ್ಯೆ: ರಸ್ತೆ: ಗ್ರಾಮ/ಪಟ್ಟಣ/ತಾಲೂಕು/ಜಿಲ್ಲೆ	ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, 9 184 ಬಿ, ಅಂಚೆ ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಉಡುಪಿ -574118.ಕರ್ನಾಟಕ.
3. ಉದ್ದೇಶಿತ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯ ಸ್ಥಳ ಸರ್ವೆ ನಂಬರ್/ ಪ್ಲಾಟ್ ನಂ.	ಸ. ನಂ.110/15,110/15, 110/9c2b2,110/4b,110/4a,110/9c2b1-p1, 110/9c2bi- p2 and 110/5b.
4. ಬಾವಿ/ಕೊಳವೆ ಬಾವಿ ಕೊರೆಯುವ ಉದ್ದೇಶ	ಈಗಾಗಲೇ ಇರುವ ಹಳೆಯ ತೆರೆದ ಬಾವಿ
5. ನೀರು ಪೂರೈಕೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ	ಇದು ಹಳೆಯ ಬಾವಿಯಾಗಿದ್ದು ಸುಮಾರು 25 ಅಡಿ ಅಗಲ ಹಾಗೂ 23 ಅಡಿ ಆಳವಿದೆ. ಈ ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ. ಇದರಲ್ಲಿ ಕೊನೆಗೆ (ಅಕೇರಿಗೆ) ಸರಾಸರಿ 5 ಅಡಿಗಳಷ್ಟು ನೀರಿರುತ್ತದೆ.
6. ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ದೂರ	ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ
7. ಸಂದಾಯದ ವಿವರಗಳು (ಅ) ಮೋಜಣಿ ವೆಚ್ಚಗಳು (ಆ) ಡಿ.ಡಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ (ಇ) ಬ್ಯಾಂಕು	ರೂ 500.00 ಡಿ.ಡಿ ನಂ. 190260 ದಿನಾಂಕ 23.03.2020 ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮಲ್ಟಿ ಶಾಖೆ.

ಮೇಲೆ ತಿಳಿಸಿರುವ ವಿವರಗಳು ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ನಂಬಿಕೆಯುಳ್ಳವರ ಮಟ್ಟಿಗೆ
ಸತ್ಯವಾಗಿರುತ್ತದೆಯೆಂದು ನಾನು ಈ ಮೂಲಕ ಘೋಷಿಸುತ್ತೇನೆ.

For YASHASWI FISH MEAL & OIL COMPANY

ಸ್ಥಳ: ಪಿತ್ತೋಡಿ, ಉಡುಪಿ

ಅರ್ಜಿದಾರನ ಸಹಿ
Authorised Signatory

ದಿನಾಂಕ: 21.05.2020

ಸೂಚನೆ: ಬೆಂಗಳೂರಿನಲ್ಲಿ ಸಂದಾಯವಾಗುವಂತೆ CHAIRMAN KARNATAKA GROUND WATER
AUTHORITY ಇವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದ ಐದು ನೂರು ರೂಪಾಯಿಗಳ ಡಿ.ಡಿಯನ್ನು ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಬೇಕು.

ಸ್ವೀಕೃತಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪ್ರಸ್ತುತ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ
ಘಟಕ ಮತ್ತು ಕೈಗಾರಿಕಾ ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಸುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಶ್ರೀ ಸಾಧು ಸಾಲ್ವಾನ್ ಇವರಿಂದ ದಿನಾಂಕ
23.03.2020 ರಂದು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್ ಮಲ್ಟಿ ಶಾಖೆಯ ಡಿ.ಡಿ ನಂ.190260 ದಿನಾಂಕ 23.03.2020 ಮೂಲಕ 500.00
ರೂಪಾಯಿಗಳ ಶುಲ್ಕದೊಂದಿಗೆ ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

0133

सेवा कोड
B/CODE

माल्ये - 576 118 (कर्नाटक)
MALPE - 576 118 (Karnataka)

बी.डी. नं. की प्रतिलिपि सं.
B/Sr. No. of D.D. 013313019887

DEMAND DRAFT

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N DEMAND PAY CHAIRMAN KARNATAKA GROUND WATER AUTHORITY OR ORDER

मे जाने पर या उनके आदेश पर

RUPEES FIVE HUNDRED ONLY.*

प्राप्त मूल्य के बदले अदा करें ₹ 500.00

FOR VALUE RECEIVED

सिंडिकेटबैंक/SyndicateBank
CBS

कृते सिंडिकेटबैंक /For SYNDICATEBANK



IFSC : SYNB0000133

Service branch bangalore
(अदाकर्ता शाखा/DRAWEE BRANCH)

वारी करने की तारीख से 3 महीने तक वैध
VALID FOR 3 MONTHS FROM DATE OF ISSUE

YASHAKKI FISH MEAL
अदाकर्ता का नाम/REMITTER'S NAME

बी.आई.कोड/BI Code
403

अधिकृत हस्ताक्षर/
Authorised Signatory

अधिकृत हस्ताक्षर/
Authorised Signatory
Please sign above
18668

⑈ 190260⑈ 000025000⑈ 000133⑈ 16

Logo Yashaswi
Enriching Growth

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

To,

Assigned Officer,
Karnataka Ground Water Authority,
Rajathadri, Manipal,
Udupi Taluk and District, Karnataka.

Dear Sir

Sub: Request Application for the permission for usage of ground water from existing open well for Industry and its Canteen use.

With reference to the above cited subject, we are operating Fish Meal and Fish Oil unit in the name of Yashaswi Fish Meal and Oil Company at Survey No. 110/15, 110/15, 110/9C2B2, 110/4B, 110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and 1108/5B. We are using existing open well water for our unit and canteen use.

As per the rules of Karnataka Ground Water Directorate, we are applying for seeking permission to use this ground water along with prescribed fee.

Yours faithfully

For Yashaswi Fish Meal and Oil Company
Signature & seal

Managing Partner *

- Encls: 1. Application Form -1B
2. DD No. 190260 dated 23.03.2020
3. Consent Letter from Karnataka State Environment Protection Control Board
4. Copy of RTCs (regarding land records)
5. Copy of Approved Plans
6. Copy of Flow Chart

Office of the Senior Scientist
District Ground water Office
Directorate of Groundwater Udupi

Signature

21/05/2020.

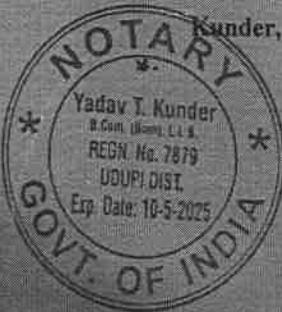
Yashaswi Fish Meal & Oil Company

9-184B< Post Pithrody, Uduyavara, Udupi - 574118, Karnataka India
T:-91 820 2533720 E: info@fishmealoil.com/yashfishmeal@yahoo.co.in
W: www.yashaswifishmeal.com/www.fishmealoil.com
GSTIN: 29AAAFY6841M1Z1

- * Recognized by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- Product Member of IFPO

Truly translated from Kannada language to English language by : Sri. Yadav T.

Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

Sl No 791

Date: 23-05-2020

Book No J

Notary Stamp Not Available
in Karnataka

Truly Translated By Me :

YADAV T. KUNDER
B.Com (Hons), LL.B.
Advocate & Notary
II Floor, Balloor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843



Ref No: YFM/O-031/2021-22

Date: 30.06.2021

೦ಗೆ,

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್,
ಉದ್ಯಾವರ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಬೇಕಾಗುವ ದೃಢೀಕರಣ ಪತ್ರ ಪಡೆಯುವರೇ ಕುರಿತು.

ನಾವು ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ, ಸರ್ವೆ ನಂಬ್ರ 110/15, 110/4b, 110/4a, 110/15_, 110/9c2b2, 110/9c2b1-p1, 110/9c2b1-p2 and 110/5b ರಲ್ಲಿ ಫಿಶ್ ಮೀಲ್ ಘಟಕ ಹೊಂದಿದ್ದು, ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ, ನಮ್ಮದೇ ಜಾಗದಲ್ಲಿರುವ, ತೆರೆದ ಬಾವಿಯಿಂದ, ನೀರನ್ನು ಬಳಸುತ್ತಿದ್ದೇವೆ.

ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಈ ಕೆಳಗಿನ ದೃಢೀಕರಣ ಪತ್ರ ಗಳನ್ನು ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುತ್ತಿದ್ದೇವೆ-

1. ನಾವು ಬಳಸುತ್ತಿರುವ ಬಾವಿಯು, ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸರಬರಾಜು ಮಾಡುವ ನೀರಿನ ಮೂಲಗಳಿಂದ 500 ಮೀಟರ್‌ಗಿಂತಲೂ ಹೆಚ್ಚಿಗೆ ದೂರವಿದೆ.
2. ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ ಪಂಚಾಯತ್‌ನ ನೀರನ್ನು ಬಳಸುತ್ತಿಲ್ಲ.

ವಂದನೆಗಳೊಂದಿಗೆ

ಆಡಳಿತ ಪಾಲುದಾರರು,

ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, ಪಿತ್ರೋಡಿ



Yashaswi Fish Meal and Oil Company

No. 9-184B, POST PITHRODY, UDYAVARA, UDUPI,
Karnataka-574 118.

T: +91 820 2533720. E: info@fishmealoil.com/yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com/www.fishmealoil.com

GSTN: 29AAAFY6841M1Z1.

* GMP+ B2.

* AEO T2 by CBEC, Ministry of Finance, Govt. of India.

* Recognized by Ministry of Commerce and Industry as 2 Star Export House.

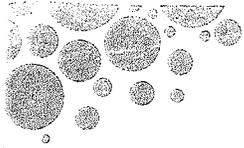
* Certified by Ministry of Agriculture, China.

* Approved as EU Establishment by EIC, Kochy (Approval No.1514).

* ISO 22000:2005

* ISO 14001:2015

* Producer Member of IFFO



Yashaswi
Marine Ingredients

Enriching Growth...

Ref No: YFM/O-032/2021-22

Date: 30.06.2021.

To,

Assigned Officer,
District Ground Water Office,
Ground Water Directories,
Rajathadri, Manipal, Udupi-576 104.

Dear Sir

Sub: Request for issue Permission to Use ground water.
Ref: Our request letter along with duly filled application and DD
For fee dated 21.05.2020.

With reference to the above cited subject, we have submitted a letter requesting issue permission to use ground water with all required documents. However till today we have not received any letter from your office. We have enclosed our earlier letter for your reference.

So kindly look into the matter.

Thanking You

Yours faithfully

For Yashaswi Fish Meal and Oil Company

[Handwritten Signature]
Authorized Signatory



[Handwritten Kannada text and date 30/6/21]

Yashaswi Fish Meal & Oil Company
9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.
T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in
W: www.yashaswifishmeal.com / www.fishmealoil.com
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- * Recognised by Ministry of Commerce as Export House
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- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- * Producer Member of IFFO

ANNEXURE G

Sl. No	Purpose	Water Consumption in KLD		Waste Water Generation in KLD
		Fresh Water Consumption	Treated Water Utilization	
1	Domestic	15	0	10
2	Industrial			
	Agriculture	0	42	0.0
	Boiler feed	30	0	2.0
	Cooling Water	0	250	-
	Process Water	0	0	282
	Others- Washings	8	39	47
	Total	53	331	341













ANNEXURE 12





ANNEXURE J

ANNEXURE-3

Hubert Enviro Care Systems (P) Ltd.C-45, Industrial Estate, Baikampady, Mangalore, Karnataka - 575011.
Ph: 0824 - 2408111, Email: kro@hecs.in, Website: www.hecs.inH.O.: # 18, 92nd Street, Ashok Nagar, Chennai - 600 083.
Ph: 42985555 Fax : 42985500 E-mail : labsales@hecs.in**Laboratory Services Division**Accredited by NABL in the fields of Chemical
ISO 9001, 14001 & OHSAS 18001 Certified.

Certificate No. TC-5786

TEST REPORT

Name of the Client : M/s. Yashaswi Fish Meal & Oil Company.,
Address of the Client : 9-184B, Post Pithrody,
Udyavara, Udupi-574118
Karnataka
Sample Description : Sludge
Sample Mark : Sludge-1
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 27/08/2018 - 27/08/2018
Analysis Commenced On : 27/08/2018

Page : 1 of 1

Report No. : HECS/SL/001/270818
Report Date : 10/09/2018

Completed On : 07/09/2018

S.No.	Parameters	Units	Result	Test Method
1	Bulk Density	gm/cm ³	1.26	ASTM D4531-15
2	Moisture	%	54.26	IS 2720 Part 2 Reaff.2000
3	pH @ 25°C (20% Solution)	-	7.24	IS 2720 (Part 26)-1982
4	Electrical Conductivity (20% Solution)	µS/cm	520.0	IS 14767:2000
5	Total Organic Carbon (Dry wt)	%	1.96	IS 2720 Part 11
6	Total Nitrogen As N (dry wt)	%	2.51	IS 14684
7	Total Phosphorous as P ₂ O ₅ (dry wt)	%	2.36	IS 10518-1982 Reaff 2003
8	Total Potassium as K ₂ O (dry wt)	%	0.24	APHA 4500-P: 2017
9	Sum of Total Nitrogen as N, Total Phosphorous as P ₂ O ₅ (dry wt) & Total Potassium as K ₂ O (dry wt)	%	5.11	
10	C:N ratio (Dry mass)	%	20:1	Dry Combustion & modified Kjeldahl method
11	Pathogens	Per 100 mL	Nil	HECS/micro/SOP/003
12	Arsenic as AS ₂ O ₃	mg/Kg	2.19	EPA 3050B: 1996
13	Cadmium As Cd	mg/Kg	1.12	EPA 3050B: 1996
14	Chromium as Cr	mg/Kg	3.8	EPA 3050B: 1996
15	Copper as Cu	mg/Kg	32.5	EPA 3050B: 1996
16	Lead as Pd	mg/Kg	4.9	EPA 3050B: 1996
17	Nickel as Ni	mg/Kg	3.8	EPA 3050B: 1996
18	Zinc as Zn	mg/Kg	4.0	EPA 3050B: 1996
19	Mercury as Hg	mg/Kg	BDL (DL 0.05)	EPA 3050B: 1996

Note:-gm/ cm³ - grams per cubic centimetres, mg/kg-milligrams per kilograms, %-Percentage.

End of Report



Authorized Signatory

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test reports will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after receiving or issue of test report. 5. The test results relate only to the test items. 6. # not under scope of accreditation.



ANNEXURE L1



ANNEXURE L2



Environmental Management System Manual

ISO 14001: 2015

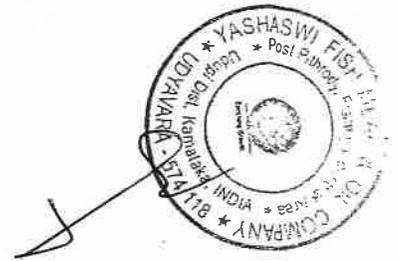


Enriching Growth...

Yashaswi
Marine Ingredients

Doc Name. : EMS
Issue No. : 1.0
Rev. No. : 0.0
Date : 01/03/2018

PREPARED BY	APPROVED BY



 Yashaswi <small>Quality Education</small>	EMS MANUAL		ISSUE NO: 1.0	01-03-2018
	SECTION: 8	OPERATION		PAGE NO:46

8.1.1.14. OPERATIONAL CONTROL PROCEDURE FOR STORAGE & DISPOSAL OF CHEMICAL CONTAINERS

RESPONSIBILITY: STORE DEPARTMENT:

- ✓ All Container are stored in the rack which is allotted to it.
- ✓ All Chemical Stored Container should packed and stored away from the heat.
- ✓ In case of Loose Container i.e. when partially used should be tightly closed
- ✓ No Chemical Should be mixed and stored in the same location
- ✓ MSDS to be displayed in the appropriate the Location of the Chemical Storage
- ✓ As per the MSDS guide line Chemical should be handled
- ✓ All the empty chemical containers from process will be moved to ETP Collection sump area
- ✓ Containers should be cleaned thoroughly with water and to be moved to scrap
- ✓ Rinse water from container should be disposed in ETP stream only.
- ✓ The Empty container will be disposed to the Waste disposer/Vendor
- ✓ The Waste container after washing in ETP it can be used for some internal Purpose or Disposed to the vendor after approval from the Human Resource Department

8.1.1.15. OPERATION PROCEDURE FOR GENERATION AND DISPOSAL OF USED LEAD ACID BATTERIES AND OTHER

Responsibility: Maintenance IN Charge

- ✓ All the Lead – acid batteries to be replaced only by the authorized persons.
- ✓ List of Lead Acid Batteries to be Kept by the Maintenance Department
- ✓ Distilled Water Level to be Checked and maintained as per the Requirement
- ✓ Battery Distributed water filling caps shall be retightened after water filling (or) charges due to over then and to avoid acid water spillage
- ✓ Operator shall aware the Lead acid batteries management and handling consuming the batteries(management and handling rules 2001)
- ✓ Used Lead acid batteries will be collected & disposed to authorized battery dealer & record should be maintained.

8.1.1.16. OPERATION CONTROL PROCEDURE FOR COLLECTION AND DISPOSAL OF ALL OTHER WASTES

RESPONSIBILITY: UTILITY /HOUSEKEEPING DEPARTMENT:

1. Cotton waste
2. Stationery items & carton boxes



 Yashaswi <small>Quality. Integrity. Innovation.</small>	EMS MANUAL		ISSUE NO: 1.0	01-03-2018
	SECTION: 8	OPERATION		PAGE NO:47

3. Broken plastic crates and other broken plastic items
4. Used polythene cover / sheet
5. Wood material and saw dust
6. Metal scrap
7. Oil seal, O rings and oil, diesel.& Air Filters and V Belts
8. Grinding powders
9. Used Tube Lights

- ✓ All the above mentioned wastes are to be collected, Segregated and stored in the scrap yard in the identified place every day.
- ✓ Waste stored in the scrap yard will be periodically disposed to the approved vendor
- ✓ No waste is allowed to go out of the company premises without the permission of Utility Department.
- ✓ Only Non Hazardous Waste will be disposed to the Approved Vendor
- ✓ While Transporting or Loading the Vehicle of the Vendor check that it doesn't spill around the Place as well as on the way to the destination.

8.1.1.17. OPERATION CONTROL PROCEDURE FOR EMERGENCY SITUATION

Responsibility: Manager Plant & Admin.

The following situations are identified as Emergency situation

FIRE:

General Fire

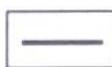
DG fire

- ✓ In case of Fire the shift supervisor goes to the location along with Fire extinguisher operator.
- ✓ The Emergency rescue team will be identified to meet the emergency situation
- ✓ First Aid Trained employees to be called in emergency assembling area.
- ✓ In case of major fire the Human Resource Department is informed immediately and then declares the emergency Based on the situation and informs the security to press emergency alarm to assemble all the Employees near the Emergency Assemble Area.
- ✓ The Emergency Team will ensure all the Person have been led to safe assembly point.(Safety Zone)
- ✓ If the fire is of disastrous scale immediately, Human Resource will seek the help from the external agencies like Fire brigade and ambulance.



ANNEXURE N



-  LAYOUT BOUNDARY
-  P1, P2, P3 CRZ 100M MARK

EXISTING BUILDING & LAND LAYOUT OF
YASHASWI FISH MEAL AND OIL CO
WITH 100M CRZ LINE

**ANNEXURE O1 AND
O2**





**BEFORE THE NATIONAL GREEN
TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27
of 2019**

IN THE MATTER OF:-

Shri.Kishore Kumar and another
.....Applicants

Vs.

Union of India and others
..... Respondents

**TYPED SET OF ANNEXURES FILED
BY THE 11TH RESPONDENT TO
FURTHER OBJECTIONS FILED TO
THE REPORT OF THE JOINT
COMMITTEE CONSTITUTED AS
PER ORDER DATED 18.10.2019 AND
03.01.2020 REGARDING THE
ALLEGED POLLUTION CAUSED BY
FISH MEAL INDUSTRIES IN
UDYAVARA, UDUPI DISTRICT,
KARNATAKA (“the Report”)**

**M/s T.K.BHASKAR (671/95)
SRINATH SRIDEVAN (1109/95)
K.HARISHANKAR (762/96)
ADVOCATES
Counsel for 11th Respondent**